

NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP NO. 189/2016
RT No. 49/2017

Mr. Paramjit Singh .

...Petitioner.

Versus

M/s. Nature Heights Infra Limited & Ors.

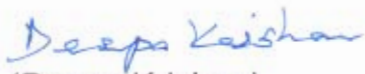
...Respondents.

Present: - Mr. Raveesh Sheokand, Advocate for petitioner.
None for respondents.

Learned counsel for the petitioner submits that while the matter was pending before the Hon'ble Punjab and Haryana High Court, notice was sent to the respondent-company through registered post at the registered office of the company. Learned counsel for the petitioner seeks time to file appropriate application with regard to the deemed service of the respondent accompanied by an affidavit and the documents in proof of service of the notice along with track report of the Post Office.

List the matter for 16.03.2017. Necessary application with affidavit be filed at least three days before the date fixed.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

February 27, 2017

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